

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 431

Contempt Petition /9/ND/2023 in CP No/157/241- 242/ND/2019

IN THE MATTER OF:

M/s Vcare Technologies Pvt Ltd	...	Applicant
Versus		
Mr. Nikhil Rai And Another	...	Respondent

Under Section 241-242 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Vidur Mohan, Adv. Shefali Munde
For the Respondent : Adv. Harikesh Baruah, Adv. Anurag Mishra

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **03.09.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)